

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CP/CA No. 51(ND)/2017

IN THE MATTER OF:

Kamal Kishore Somani & Ors. APPLICANT / PETITIONER
Vs
SPA Capital Advisor Ltd. & Ors. RESPONDENT

SECTION:

Under Section 241, 241 & 244

Order delivered on 16.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Petitioner(s): Mr. Arun Kathpalia, Senior Advocate with Mr. Punit S.
Damodar & Mr. Rajeev Kumar, Advocates

For the Respondent(s): Mr. Ankit Singal and Mr. Aditya Khamparia, Advocates

ORDER

In terms of order dated 09.08.2017 the list of documents shall be furnished to the learned counsel for the respondent and a copy of each of the documents as per the list shall be furnished to the learned counsel for the petitioner. In the order dated 09.08.2017 we have recorded the stand taken by the learned counsel for the respondent and inspection was to be allowed from 16.08.2017 to 23.08.2017 which has been complied with. However, the copies of the documents inspected could not be obtained on those days which are now to be given. If the list of the documents is given within three days the copy of the documents shall be furnished within five days thereafter.

Rejoinder, if any, be filed after receipt of the documents within two weeks with a copy in advance to the other side.

List for further consideration on 28.02.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)